

**F. No. 1828/Misc.Matters/FSSAI/Imports-2021**  
**Food Safety and Standards Authority of India**  
(A Statuary Authority established under the Food Safety and Standards Act, 2006)  
(Trade & International Cooperation Division)  
**FDA Bhawan, Kotla Road, New Delhi-110002**

Dated: The <sup>#</sup>17 June, 2022


**Subject:-Rectifiable labelling information for imported food consignments -reg.**

With a view to facilitate ease of trade while ensuring the safety of food imported into India, it has been decided that in addition to the labelling deficiencies for which a special dispensation for rectification has been provided under Reg 6(4) of FSS(import) Regulations, 2017 and under order dated 22.05.2018 and 14.01.2019, the labelling information as per the requirement of FSS (labelling and Display) Regulations, 2020, as mentioned below, may also be allowed to be rectified at the port:

- **Per serve percentage (%) contribution to Recommended Dietary Allowance** calculated on the basis of 2000 kcal energy, 67 g total fat, 22 g saturated fat, 2 g trans fat, 50 g added sugar and 2000 mg of sodium (5g salt) requirement for average adult per day;
- **Date of Expiry along with Best Before date**, subject to the condition that this information is provided by the manufacturer itself and the same shall be verified by the Authorised Officer.

2. This rectification shall be carried out at customs bound warehouses, before visual inspection or re-inspection by the Authorised Officer or his representative, by affixing a single non detachable sticker or by any other non-detachable method next to the principal display Panel without altering the original label information in any manner.

This issues with the approval of the Competent Authority.

  
(Dr. Amit Sharma)  
Director (Trade and IC)

To,

All Authorized Officers of FSSAI and Customs